

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 366/TT/2018

- Subject** : Approval of transmission tariff of six assets covered under the “POWERGRID works associated with System Strengthening for IPPs in Chhattisgarh and other generation projects in Western Region”
- Date of Hearing** : 12.9.2019
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Madhya Pradesh Power Management Company Ltd. and 13 others
- Parties present** : Shri Buddy A. Ranganadhan, Advocate, CWRTL
Shri Raunak Jain, Advocate, CWRTL
Shri S. S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri B. Dash, PGCIL

Record of Proceedings

The representative of the Petitioner submitted that the instant asset is filed for determination of tariff for six assets covered under the “POWERGRID works associated with System Strengthening for IPPs in Chhattisgarh and other generation projects in Western Region” for the 2014-19 tariff period. He submitted that as per the Investment Approval dated 20.7.2016, the schedule COD of the instant assets was 19.3.2019. Assets-1, 2, 3, 5 and 6 were put into commercial operation on 28.4.2018, 18.3.2018, 11.5.2018, 23.7.2018 and 26.9.2018 respectively. He submitted that Asset-4, which are bays at Aurangabad Sub-station could not be put into regular service due to the delay in COD of the associated LILO of one circuit of Aurangabad-Padghe 765 kV D/C line at Pune GIS, implemented by Chhattisgarh-Wr Transmission Ltd. (CWRTL), Respondent No. 14, under TBCB route and hence sought approval of the COD of the bays at Aurangabad under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations. He further submitted that there is no time over-run in case of instant assets and the total cost of the instant assets is within the FR approved cost. The representative of the Petitioner sought time to file rejoinder to the reply of CWRTL.



2. The learned counsel for CWRTL submitted that the scheduled COD of LILO of one circuit of Aurangabad-Padghe 765 kV D/C line at Pune GIS was 23.3.2019 and it was delayed due to PGCIL directing it to re-route the LILO line because of the PGCIL Township in its route. He submitted that CWRTL is not responsible for the time over-run in case of the said LILO and accordingly they have filed Petition No. 81/MP/2019 for extension of the scheduled COD of the LILO. In response to a query of the Commission, he submitted that the LILO achieved COD on 26.8.2019 and they are yet to receive the RLDC Certificate and the same would be submitted on receipt. Learned counsel submitted that no liability could be fastened to CWRTL due to the time over-run in case of the bays at Aurangabad under the scope of PGCIL and requested to take up the instant matter after the issue of extension of scheduled COD of the LILO is decided in Petition No. 81/MP/2019.

3. The Commission directed the petitioner to submit the following information, on affidavit, by 7.10.2019 with an advance copy to the respondents:-

- (i) The Form-12B submitted is incomplete, hence furnish a fresh Form-12B (including loan raised on floating rate of interest and rate of interest of all loans used during the construction period) in respect of all assets.
- (ii) Statement indicating amount discharged in respect of initial spares up to COD and COD to 31.3.2019.
- (iii) Clarification in respect of mismatch in the amount of 'additional capitalization' in 'Audited certificate', 'Form-4A' (statement of capital cost) and 'Form-7' (Statement of additional capitalization after COD).

4. The Commission further directed PGCIL to file its rejoinder to the reply of CWRTL by 7.10.2019 and observed that no extension of time shall be granted and directed to list the petition after the disposal of Petition No. 81/MP/2019.

By order of the Commission

Sd/-
(V. Sreenivas)
Dy. Chief (Law)

